

Raid on Chit Funds in Delhi

348. Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:
Shri D. N. Tiwary:
Shri Hukam Chand
Kachhavaia:
Shri Onkar Lal Berwa:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2218 on the 9th December, 1965 regarding Raid on Chit Funds in Delhi and state:

(a) whether the investigations into the matter have since been completed; and

(b) if so, the details thereof?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Investigations in five out of the six cases referred to in the earlier answer have been completed. The investigations in the remaining case are still in progress.

(b) The investigations revealed that the schemes being operated were lucky draw schemes which are lotteries within the meaning of Section 294A of the I.P.C. and are therefore illegal. The promoters are proposed to be prosecuted, if necessary, for contravening the provisions of the law.

"Gold seized from Passengers at Allahabad"

349. Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2203 on the 9th December, 1965 regarding gold seized from passengers at Allahabad and state:

(a) whether the case has since been investigated by Government;

(b) if not, the reasons therefor; and

(c) when it is likely to be completed?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir. The case is at present under departmental adjudication.

(b) Does not arise.

(c) Does not arise.

"Gold Smuggling in U.P."

350. Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Yashpal Singh:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2181 on the 9th December, 1965 regarding gold smuggling in Uttar Pradesh and state:

(a) whether the investigations against the arrested person have since been completed by now;

(b) if so, the details thereof; and

(c) the action taken against the person concerned?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) and (c). The case is under departmental adjudication. The question of prosecuting the person concerned in a court of law will be considered after the adjudication is over.

Reorganisation of Works Division

351. Shri Kolla Venkalah:
Shri M. N. Swamy:
Shri Laxmi Dass:

Will the Minister of Works, Housing and Urban Development be pleased to refer to the reply given to Unstarred Question No. 129 on the 4th November, 1965 and state:

(a) how the re-organised set-up of a Works Division compares with the old set-up;

(b) whether any difficulties are experienced in working the new system;

(c) if so, what are these; and

(d) the advantages of the new set-up?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) In the old set up, before papers were submitted to a Deputy Secretary, they were noted upon at three different levels which have now been replaced by one in the reorganised set-up.

(b) and (c) Minor difficulties concerning the tracing of old references, the provision of adequate stenographic assistance etc. were encountered but they are being gradually overcome.

(d) The advantages are better quality of work and higher speed of disposal.

Flood Control in Delhi

352. Shri Kolla Venkalah:
Shri M. N. Swamy:
Shri Laxmi Dass:
Shri Vishwa Nath Pandey:

Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 98 on the 4th November, 1965 and state:

(a) whether the recommendations of the expert Committee on flood control in Delhi and the surrounding areas, having inter-State aspects have been discussed in an inter-State conference;

(b) if so, the decisions taken on the different recommendations at the conference; and

(c) the action taken or proposed to be taken to implement them?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) to (c). Most of the flood control works recommended by the Committee have already been taken up for implementation as a result of discussions held from time to time with the representative of Punjab, Delhi

Administration and Delhi Municipal Corporation. Position regarding other recommendations still to be implemented is given in the statement laid on the Table. [Placed in Library. See No. LT-5485/66].

Alleppey Medical College

353. Shri Vasudevan Nair:
Shri Warior:

Will the Minister of Health and Family Planning be pleased to state:

(a) the total amount due to the students which was collected by the management of the Alleppey Medical College, Kerala prior to July, 1965 on account of capitation fee; and

(b) the steps so far taken for the return of this amount to the students?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b): Sums amounting to Rs. 11,40,900 as Capitation fees and donations were collected from the students by the T.D. Medical College, Alleppey. It is reported that the entire amount has been spent on buildings, equipment etc. The College has assured the concerned candidates of their admission during the coming three years and, therefore, considers that the question of return of fees/donations to the students does not arise.

The matter is under correspondence with the State Government.

Evictees of Purana Qila, New Delhi

354. Shri Gulshan: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that evictees of Purana Qila, New Delhi were assured that they will be allotted alternative plots of 80 sq. yards within a period of six months when they were taken to transit camp of Madangir;

(b) if so, the number of families settled on 80 sq. yards plots upto December, 1965; and